GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 1614
TO BE ANSWERED ON 21.09.2020

AADHAAR SEWA KENDRA

1614. SHRI GOPAL JEE THAKUR:

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether Aadhaar Card is mandatory for every individual in the country and if so, the details thereof;

(b) whether common people are facing problem in availing several welfare benefits due to non-availability of Aadhaar centres at local level and if so, the details thereof and the reasons therefor;

(c) whether the Government proposes to set up Aadhaar Sewa Kendra in each Panchayat across the country;

(d) if so, the details thereof and the time by which the said Kendras are likely to be set up?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI SANJAY DHOTRE)

(a): No, Sir.

(b): Section 7 of Aadhaar Act, 2016 inter-alia lays down that “if an Aadhaar number is not assigned to an individual, the individual shall be offered alternate and viable means of identification for delivery of the subsidy, benefit or service.”

Further, as per Regulation 12 of Aadhaar (Enrolment & Update) Regulations, 2016, “any Central or State department or agency which requires an individual to undergo authentication or furnish proof of possession of Aadhaar number as a condition for receipt of any subsidy, benefit or service pursuant to aforementioned Section 7 of Act shall ensure enrolment of its beneficiaries who are yet to be enrolled, through appropriate measures, including co-ordination with Registrars and setting up enrolment centres at convenient locations or providing enrolment facilities by becoming a Registrar itself.”

(c) and (d): No, Sir. State Governments, Banks, Department of Posts and Common Service Centre Special Purpose Vehicle (CSC SPV) have been appointed as Registrars for providing Aadhaar enrolment and update services to the residents. More than 35,000 Aadhaar Enrolment & Update Centres are functioning across the country.